

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 42/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>th</sup> January 2018, 10.30 A.M

Name of the Company	Surat Goods Transport Pvt.Ltd.-Vs- Cosmic Ferro Alloys Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1 SUSANTA DUTTA operational creditor  
ADVOCATE *S. Dutta*  
-10-01-2018

SHANAK MITRA Corporate  
ADVOCATE Debtor  
PRASANTA NASKAR *P. Naskar*  
ADVOCATE 10-01-2018

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court to file Vakalatnama and Board Resolution. Prayer is allowed. Vakalatnama along with Board Resolution is taken on record.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

JAWAHAR LAL NEHRU CHILDREN'S  
LIBRARY

List it on 05/02/2018 for admission.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)